

4/14/2008

Report on visit to District Jail Jamui, Bihar, on 06/08/2008  
by  
Smt. Sunila Basant [IAS Retd.], Special Rapporteur, NHRC.

35  
12

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The Sub-divisional jail was upgraded to District jail 6 months ago.

1. Sanctioned capacity—184[male] + 4 [female] = Total-188

2. Actual Strength ---

[a] Convicts—28 [b] Undertrials – 629 Total = 657

Male – 642 Female – 15

Details is as follows:-

Lifers – 12 ; Death sentence- nil ; Rigorous imprisonment -16 ; Simple

imprisonment -- nil ; Detenue -1 .

Daily average strength of previous month-709.

### 3. Buildings

The jail was constructed in 1869 with 2 wards being constructed 10 years ago .

**The jail is overcrowded and congested and prisoners do not have space to even sleep properly . The conditions are very bad. The buildings are old, leaking and require repair. There is inadequate open space.**

A new Jail building has been sanctioned in a 30 acre plot.

### Recommendations

[a] All efforts be made to set up the new jail within a year with care being taken to provide for adequate water supply and proper drainage.

[b] In the meantime essential repairs and white washing be carried out in the existing buildings . All possible efforts should be made to reduce the number of prisoners.

[c] The out of order fans be repaired / replaced . Emergency light and generator be provided .

### 4. Staff

The details of sanctioned staff and actual strength is given in **Annexure I**  
**Inadequate staff has been provided.**

### Recommendations

[ a] The crucial vacancies of warders and Asst. Jailers be filled up immediately , if necessary, by engaging ex- army personnel on suitable remuneration.

[ b] The vacant posts of 2 doctors and para- medical personnel be also filled immediately. Engaging persons on contract could be considered.

[ c] Roster for training be prepared.

**5. Sanitation and Hygiene**

Toilets provided – 21 in premises + 13 in wards  
Drinking water facilities – 15 Tubewells  
Drainage system is poor

Recommendations

- [ a ] Toilets be repaired.
- [b] Technical advice should be taken to improve drainage system and to deal with rodents.
- [c ] Prisoners requested for supply of toilet soap, which may be supplied.

**6. Food**

Scale of ration is given in **Annexure II**  
Per head daily expenditure on food is Rs. 24. 50

Recommendations

- [a] It is essential to provide a proper kitchen.
- [b] Rate of per head daily expenditure should be revised periodically and adequate funds provided to cover actual strength of prisoners.
- [c] Prisoners request for supply of sweets on Republic Day, Independence Day may be considered.

**7. Clothing and Bedding**

Recommendations

- [ a ] All convicts and needy UTs should be supplied uniforms. Old Bedding be sorted out and replaced with new.

**8. Health, Hospitals and Medical Facilities**

There is no hospital or an isolation ward within the jail premises. Prisoners are sent to the nearby Sub-divisional hospital where 4 beds have been unofficially earmarked for prisoners . Only a part time male doctor is available for the jail and one Compounder has been engaged on daily wage basis. Specialists visit on requisition of the Medical Officer. ENT Specialist and Dentist are not available in the Sub- div. hospital.

**Prisoners complained that their medical problems are not attended to properly for want of a regular male doctor**

- Daily average OPD is reported to be 40.
- 3 months stock of medicines was reported to be available.
- 7 prisoners are suffering from TB.
- Although it was reported that there were no mentally disturbed patients it was noticed that a number of prisoners were under mental tension.
- Half yearly report on medical examination of prisoners on admission for January To June 2008 is at **Annexure III.**

**Recommendations**

[a] Whole time Jail doctors and para medical staff be posted against sanctioned posts immediately for properly attending to medical problems of prisoners . Taking personnel on contract basis could be considered.

[ b ] Specialists and a lady doctor should regularly visit on fixed days and this should be regularly monitored by the District administration. ENT Specialist and Dentist be posted in the Sub- div hospital .

[ c ] A jail hospital must be provided for in the new jail . In the meantime beds should be officially earmarked for prisoners in the Sub- div. hospital.

[ d ] Individual complaints of prisoners :- Bhuna Sao of ward no. I has an eye sight problem. Ward no. II – Pradeep Yadav complained of problem of Piles, Kattimal Razak has Hydrocil problem and Sanjay Tuddu is suspected of having TB.

Ward no.- IV Pappu Mandal is mentally disturbed and requires specialized treatment. Ram Khelawan Singh's condition requires a blood and urine test. .

Sukho Soren complained that he is suffering from TB but does not have medicines. These individual cases require medical attention and if necessary may be brought before a Medical Board. Mentally disturbed prisoners require specialized treatment.

[ e ] First Aid boxes and an Ambulance be provided.

**9. Education , Recreation and Welfare**

Literacy and vocational programmes have been introduced but need to be improved upon. Yoga training classes have been held but prisoners are not doing Yoga at present. Cultural programmes are held.

**Recommendations**

[ a ] A survey be conducted of illiterate prisoners and all motivated to attend .A target date be given by when to make them literate .NGOs be involved along with volunteer prisoner teachers. The Education Dept. be associated and books, primer, writing material provided to all illiterate prisoners. The Education Dept. should also be associated with organization of Elementary Education programmes and classes for drop –out students who should be encouraged to take the examinations. Supervision by the Education Dept. is a must for the success of these programmes.

[ b ] The Industries Dept. should be associated with vocational programmes of training in Computer and Tailoring and efforts be made to cover more prisoners.

[ c ] More musical instruments , indoor games and library books of interest to prisoners be supplied.

[ d ] The out of order TVs be repaired/ replaced.

[ e ] After completion of yoga training by an institution , prisoners must be encouraged to continue to perform yoga exercises and do meditation .A few prisoners may be identified to lead the sessions which could be included in the daily prison routine.

### 10. Work Programme

There is no prison industry.

Prisoners are paid as follows for work taken:-

Hard labour-Rs.12.00 per day ; Medium @ -Rs. 10.00 ; Simple @ Rs, 8.00

### Recommendations

[ a ] Adequate facilities be provided in the new jail for prison industry.

### 11. Condition of Undertrials

Detention period	Numbers	
	Male	Female
Upto 3 months	202	07
3 - 6 months	161	04
6 -12 months	120	02
1 - 2 years	81	02
2 - 3 years	31	--
3 - 5 years	13	--
Above 5 years	06	--

UTs are not kept separate from convicts .This may be rectified as far as possible keeping space constraints in mind.

### 12. Legal procedures

Lok Adalats are held on the last Saturday of every month.

Prisoners released by jail adalat in last 6 months ----- 8

Prisoners benefited u/s 436Cr PC in last 6 months ----- 4

List of UTs who have spent 3 years and above is at **Annexure IV**

### Recommendations

[ a ] It should be ensured that Jail Adalats are held regularly. The DM may take the initiative to include the monitoring of the use being made of legal procedures available as an agenda in the meetings of the District Coordination Committee attended by the District Judge,CJM , DM and SP. Bail in cases of UT prisoners involved in Forest Act , theft cases etc. may be reviewed in these Committee meetings. Cases of UTs who have spent more than 3 years in jail require attention for early disposal .

There were some cases of economically weak tribals involved in land dispute matter which may also be linked to alienation of land and there was also a case of a tribal prisoner Paullus Hembrom who alleged that his whole family had been imprisoned under the CCAct , these cases may be looked into.

[ b ] IG Prisons and the Divisional Commissioner could monitor the cases of prisoners who have spent over 2-3 years detention period.

### 13. Free Legal Aid

There were a few of prisoners who complained that they did not have any lawyer to represent them . The Jail Suptd. informed that there were 15 cases in which bail had

been granted by the Court but prisoners could not be released because they were unable to furnish sureties.

**Recommendations**

[ a ] The judicial and non- judicial district authorities may take steps to improve and strengthen the Free Legal Aid scheme in cooperation with the District Bar Association and ensure that all prisoners, particularly the financially weak , are properly represented.

[ b ] Legal assistance be provided in the 15 cases pending release.

**14. Custodial Deaths**

In 2006 there was 1 death reported; in 2007 -5 deaths and in 2008- 3.All were reported to be natural deaths.

**Escape**

From jail ----- nil

From Court ----- 1 in 2006

**15. Women Prisoners**

Sanctioned capacity - 4    Actual strength – 15

Convicts – nil        UTs – 15

Women prisoners are kept in a separate ward which is over crowded.

There is no child staying with women prisoners.

Tailoring and Embroidery classes have been introduced but not much progress has been made and the women did not appear enthusiastic about these classes.

**Recommendations**

[ a ] Adequate space and toilets be provided for women in the new jail which is to come up. In the meantime the existing ward be repaired and white washed.

[ b ] Literacy classes may be introduced and a good NGO involved in the vocational training classes.

[ c ] Regular visits by a lady doctor on fixed days must be ensured by the Civil Surgeon.

**16. Interviews**

Interviews are allowed on a weekly basis.

**Recommendations**

[ a ] A Visitng shed/room should be constructed.

**17. Visits/ Inspections**

They have been conducted by judicial and non- judicial authorities.

Recommendations

[ a ] A Register be maintained for recording of remarks/ pasting of inspection notes and for recording compliance of directions given. Regular monthly inspections/ visits are a must.

**18. Involvement of NGOs/ Social Activists**

Nil

Recommendations

[ a ] Good NGOs selected by IG Prisons/ District administration must be involved in yoga and meditation programmes and associated with vocational and educational programmes .

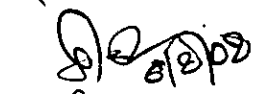
**19. General Remarks**

**It is of utmost importance that the new district jail is set up within a year as the present jail is terribly overcrowded and in a bad shape.**

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मंडल कारा जमुई में पदस्थापित पदाधिकारियों एवं  
कर्मचारियों की वर्तमान स्थिति

क्र०	पदनाम	स्वीकृति सामर्थ	कार्यरत	रिक्त
1	अधीक्षक देवेन्द्र कुमार-30.05.05से	1	1	X
2	चिकित्सक	2	X	2
3	कारापाल	1	1	X
4	सहायक कारापाल	4	X	4
5	लिपिक	1	1	X
6	निम्न वर्गीय लिपिक	1	X	1
7	लेखापाल	1	X	1
8	मुख्य उ० कक्षपाल	1	X	1
9	उच्च कक्षपाल	11	4	7
10	कक्षपाल+महिला कक्षपाल	100	18	82
11	मिश्रक	1	X	1
12	परिधारक	1	X	1

  
अधीक्षक  
मंडल कारा जमुई।

अंडिका (7) (D) Diet Plan for Prisoners --- (Annexure)

विचाराधीन			बंदी
सुबह नास्ता	चना	87 ग्राम	प्रति बंदी
	गुड़	58 ग्राम	प्रति बंदी
	चाय चीनी	30 ग्राम	" "
	चायपत्ती	4ग्राम	" "
	दुध पाउडर	4 ग्राम	" "
	चाय कोयला	50 ग्राम	" "
भोजन	चावल	233.5 ग्राम	" "
	आटा	233.5 ग्राम	" "
	दाल	117 ग्राम	" "
	शब्जी	175 ग्राम	" "
	आलु	117 ग्राम	" "
	इमली	7 ग्राम	" "
	अमचुर	5 ग्राम	" "
	सरसो तेल	21.75 ग्राम	" "
	हल्दी	1.25 ग्राम	" "
	मिर्चा	1.25 ग्राम	" "
	धनिया	.63 ग्राम	" "
	नमक	29 ग्राम	" "
	प्याज	1.88 ग्राम	" "
	कोयला	350 ग्राम	" "
	सप्ताह में दही प्रतिबंदी ( मार्च से अक्टुबर तक)	233 ग्राम	" "
सप्ताह में मांस ( नवम्बर से फरवरी तक)	146 ग्राम	" "	

सश्रम

291 ग्राम

291 ग्राम

6/11/08  
अधीक्षक  
मंडल कारा, जमुई।



## ANNEXURE III

27

HALF YEARLY REPORT ON MEDICAL EXAMINATION OF PRISONERS ON ADMISSION FOR  
 JANUARY-JUNE/JULY-DECEMBER..2008

	UNDER TRIAL	CONVICTS	TOTAL
1. Number of Prisoners entered into jail	1243	140	1383
2. Number of Prisoners Screened	1243	140	1383
3. Number of Prisoners Suffering from	-	-	-
(a) TB	9	-	9
(b) Heart Problem	-	-	-
(c) Renal Problem	-	-	-
(d) Gastro	160	-	160
(e) Scabies	290	60	350
(f) Skin diseases	140	-	140
(g) AIDS/HIV	-	-	-
(h) other diseases	360	65	425
4. Number of death Prisoners During this Period.	3	-	3

*Shankar*  
 31.7.08  
 Medical Officer  
 District-jail, Jamui

26 ANNEXURE IV

मंडल कारा जमुई में दो वर्ष से उपर से अधिक अवधि से संसिमित बन्दियों की सुचि:-

54 क्र० सं०	हाजत पंजी संख्या	कारा प्रवेश की तिथि	बंदी का नाम एवं पिता का नाम	उम्र	बाद संख्या	धारा	न्यायालय का नाम
1	1169	09.11.01	मो० शमशाद उर्फ मुन्नु पे० मो० तैयब	32 वर्ष	जमुई-176/2001 एसटी० -404/2004	304 बी/34 भा०द०वि०	F.T.C. 3 <sup>rd</sup>
2	365/02	04.04.02	संझला मरांडी पे० चुरका मरांडी	38 वर्ष	चकाई -24/2002 एसटी० -745.03	341,324,323,504,307,379,34. भा०द०वि०	F.T.C. 5 <sup>th</sup>
3	821/02	31.5.02	खेदु मांझी पे० फागु मांझी	62 वर्ष	खेरा-27/2002 एसटी० 861/2004	302/34 भा०द०वि०	F.T.C. 3 <sup>rd</sup>
4	1143/02	25.08.02	केदार मांझी पे० प्रभु मांझी	40 वर्ष	सिकन्दरा-92/2003 एसटी०-498/2004	452,323,324,303,304 ए०376,302/34,9 भा०द०वि०	F.T.C. 3 <sup>rd</sup>
5	701/03	07.07.03	लखन मांझी पे०-मेसाई मांझी	34 वर्ष	सोनो- 59/2003	341,376,120, बी323/34 भा०द०वि०	Sri B. Prasad
6	739/03	22.07.2006	जितु सिंह पे० नागेन्द्र सिंह	32 वर्ष	1. जमुई -126/2003 एसटी०-408/2004, 2. जमुई-53/2003 3. चकाई -46/2001 जी० आर०-629/2001 एसटी० -80/2005 4. जमुई-40/2003 एसटी० -1046/2004 सिमुलत्तला 25/2001 जी०आर०-615/2001	25(1-बी) ए, 26आर्म्स एक्ट एंड 3/4 इ०एक्सपी० एक्ट 395,भा०द०वि० 394, भा०द०वि० 395,412,भा०द०वि० 395, भा०द०वि० 394,392, भा०द०वि०	F.T.C. 1 <sup>st</sup> F.T.C. 1 <sup>st</sup> Sri M.K.Karim J.M.I. F.T.C.2 <sup>nd</sup> F.T.C. 4 <sup>th</sup> M.K.Karim J.M.I.
7	403/04	06.04.2004	पदकु मांझी पे० सवर मांझी	52 वर्ष	सोनो- 52/2001 जी०आर०-434/01 एसटी०-345/05	302/301/34, भा०द०वि०	A.D.J.I
8	213/04	26.02.2004	सुगन हाजरा पे०-भतु हाजरा	35 वर्ष	1. चन्द्रमण्डी-6/2004 एसटी० 619/2004 जी०आर०-701/95	376 ए भा०द०वि०	A.D.J.I S.D.J.M.Jamui
9	896/04	19.08.2004	छदु मांझी पे० जुगल मांझी	35 वर्ष	लक्ष्मीपुर-76/2004 एसटी०-375/05	364 ए, भा०द०वि०	F.T.C.4 <sup>th</sup>
10	1266/04	7.12.04	वासुदेव यादव पे० यगुना यादव	42 वर्ष	1. चकाई 46/2004 एसटी०-81/05	14,148,149,323,44,324,342,307, भा०द०वि०	S.D.J.M

11	319/05	17.03.05	दुलारी मांझी पे० अकल मांझी	45 वर्ष	जमुई-161/2004	302/34, भा०द०वि०	Sri B. Prasad Jamui
12	1286/05	8.05.2005	सुरेश राजगर पे० दिनेश राजगर	35 वर्ष	जी०आर०पी० झांझा -15/04 एस०टी०-556/04	398,379,411,भा०द०वि०	F.T.C.3 <sup>rd</sup>
13	1349/05	15.05.2005	लालु वेसरा पे० बुधु वेसरा	30 वर्ष	घकाई-2/2005 एस०टी०-320/06	396, भा०द०वि०	A.D.J.I
14	1389/05	19.05.2005	संतोष तांती पे० शोती तांती	35 वर्ष	खैरा-87/2005 एस०टी०-323/05	415,366 ए भा०द०वि०	A.D.J.I
15	1596/05	23.06.2005	दरोगी यादव पे० बोढन यादव	27 वर्ष	सेनो-103/2003 एस० टी०-379/05	302, भा०द०वि०	A.D.J.I
16	1624/05	28.06.2005	कामदेव पासवान पे० गेवी पासवान	34 वर्ष	चन्द्रमण्डी-6/2004 एस० टी०-132/06	376, भा०द०वि०	A.D.J.I
17	1699/05	11.07.2005	नेमो यादव पे० जोबा यादव	28 वर्ष	सेनो-34/2005 एस० टी०-21/06	302/34, भा०द०वि०	F.T.C. 4 <sup>th</sup>
18	2123/05	06.09.05	मेधु महतो उर्फ यादव पे० गोपाल यादव	36 वर्ष	सिमुलतल्ला -32/2005 एस० टी०-526/2006	302,201/34, भा०द०वि० एंड 27 आर्म्स एक्ट	F.C.T. 4 <sup>th</sup>
19	2509/05	1.10.2005	धुरन यादव उर्फ कुकरु यादव पे० विरेपी यादव	36 वर्ष	जमुई -81/2005 एस० टी०-316/06	4/5 302/34, भा०द०वि० एंड 27 आर्म्स एक्ट	D.J
20	2643/05	13.10.2005	भुटा सिंह उर्फ शिवजी सिंह पे० बच्चु सिंह	30 वर्ष	1. खैरा -125/2004 एस० टी० -41/06	302,304,120,बी, भा०द०वि० एंड 27 आर्म्स एक्ट	F.T.C. 5 <sup>th</sup> F.T.C. 5 <sup>th</sup>
21	2751/05	14.11.05	किशुन मांझी पे० कारु मांझी	36 वर्ष	सेनो -123/2005 एस० टी०-126/2006	395, भा०द०वि०	F.T.C. 2 <sup>nd</sup>
22	2785/05	19.11.05	भुनेश्वर रविदास उर्फ भुलन रविदास पे० कालेश्वर रविदास	36 वर्ष	1. झांझा-166/2005 जी०आर० 1420/05 2. झांझा-26/2004 एस०टी०-203/2006 3. झांझा-136/2005	25(1-बी) 26,35, आर्म्स एक्ट एंड 17 सीएलए० एक्ट 147,148,149,380,504,395,419, भा०द०वि० एंड 17 सीएलए० एक्ट 4/5 302,120,बी/34 भा०द०वि० एंड 27 आर्म्स एक्ट	M.A.Karim A.D.J.I
23	2801/05	21.11.05	मनोज नोनिया पे० रूपन नोनिया	32 वर्ष	खैरा -195/2005 एस०टी० -136/2006	366 ए, 498, भा०द०वि०	F.T.C. 2 <sup>nd</sup>
24	2892/05	5.12.05	फुचुगी मांझी उर्फ विशुनदेव मांझी पे० गोपी मांझी	32 वर्ष	1. सेनो -74/2002 एस० टी०-121/2006 2. सेनो-114/2004 एस०टी०-156/2006 3. सेनो-102/03	364, भा०द०वि० 147,148,149,323,307,302, भा०द०वि० 3/4 इक्सपो० एक्ट 395	A.D.J. 1 F.T.C. 1 <sup>st</sup>
25	3003/05	19.12.05	सुरेन्द्र पाण्डेय पे० स्व० भोलानाथ पाण्डेय	32 वर्ष	सेनो-44/2005 जी०आर० 68/2005 एस०टी० 314/2006	4/5 120बी, 360ए,300,201,34 भा०द०वि०	A.D.J.F.T.C. 3 <sup>rd</sup>
26	3080/05	23.12.05	कोटा मंडल उर्फ अधिसुर रहमान पे० संतोष मंडल	30 वर्ष	एस० टी० -36ए/2006	399,402, भा०द०वि० 26,27 आर्म्स एक्ट	F.T.C. 4 <sup>th</sup>

27	3104/05	26.12.2005	कमल यादव पे0 हिरामन यादव	40 वर्ष	1. सिमुलतत्ता-16/2004 जी0आर-408 ए/2004 2. सिमुलतत्ता -32/2004 जी0आर-348/2004 एसटी0 526/2006	47,148,149,504,427,384, भा0द0वि0 27 आर्स एक्ट 302/34 ,भा0द0वि0 आर्स एक्ट	Awbdhesh kumar J.M.I. 1 <sup>st</sup> F.T.C.4 <sup>th</sup>
28	3138/05	28.12.2005	राजेन्द्र यादव पे0 दुकलाल यादव	40 वर्ष	झाड़ा-167/2003 जी0आर0 1129/2003 एस0 टी0 178/2006	364,302,201/34, भा0द0वि0	A.D.J.F.T.C.4 <sup>th</sup>
29	3152/05	29.12.05	इसाक मिया पे0 स्व0 सहदुली मिया	29 वर्ष		307/34, भा0द0वि0 इ0एक्स0पी0ओ0 एक्ट	
30	3160/05	31.12.2005	राजो मांझी पे0 घानो मांझी	30 वर्ष	खैरा-226/2005 जी0आर0 1587/2005 एस0टी0 172/2006	364 ए /34, भा0द0वि0	A.D.J. F.T.C.5 <sup>th</sup>
31	210/06	27.01.2006	नेपाली उर्फ नवल यादव पे0 किशुन यादव	25 वर्ष	लक्ष्मीपुर 93/2004 जी0आर0 922 ए /2004 एस0टी0 210/2006	302,201/34 ,भा0द0वि0	F.T.C. 2 <sup>nd</sup>
32	211/06	27.01.2006	द्वारिका यादव पे0 स्व0 जलाल यादव	34 वर्ष	चन्द्रमण्डी-48/2005 जी0आर-692/2005 एस0टी0 216/2006	304बी /34 ,भा0द0वि0	F.T.C. 5 <sup>th</sup>
33	313/06	12.02.06	कारू राणा पे0 मथुरा राणा	24 वर्ष	चन्द्रमण्डी-7/2006 जी0आर0 187/6 एस0टी0-350/2006	4/5 302,201/34, भा0द0वि0	D.J.
34	392/06	16.02.2006	रंजन पासवान पे0 बृजनंदन पासवान	32 वर्ष	जमुई -199/2005 एस0टी0 350/2006	4/5, 302/34, भा0द0वि0	F.T.C. 4 <sup>th</sup>
35	589/06	20.03.2006	राजीव कुमार उर्फ मंजय यादव पे0 काकाय यादव	28 वर्ष	1.जमुई 1/2005 जी0आर0 70ए/05 एस0टी0-304/06 2.जमुई 77/2001 3.जमुई 119/2005 जी0आर0 720/05 एस0टी0 420/06 4. जमुई 142/2005 5. जमुई-102/05 एस0टी0 419/06	342,348,307,37/34, भा0द0वि0 ,415,307,34, 9पीसी0,302 भा0द0वि0 एंड 27 आर्स एक्ट307/34,भा0द0वि0 एंड 27 आर्स एक्ट	F.T.C.3 <sup>rd</sup> F.T.C.4 <sup>th</sup> D.J.
36	553/06	07.05.06	पप्पु मंडल पे0 विनोद मंडल	29 वर्ष	लक्ष्मीपुर-57/2006 एस0टी 416/2006	302/34, भा0द0वि0	F.T.C.1 <sup>st</sup>

37	1045/06	25.05. 2006	दीपक तांती पे० सचिदानंद तांती उर्फ सूची तांती	24 वर्ष	1. लक्ष्मीपुर 125/2005 2. लक्ष्मीपुर 2/2006 3. खड़कपुर 60/06पी/डब्लु 4. लक्ष्मीपुर 93/2005 5. लक्ष्मीपुर 58/2006 6. जमुई 224/2005 7. जमुई 251/2005 8. लक्ष्मीपुर 60/2006 9. खैरा -30/06 जी०आर०-257ए/06 10. लक्ष्मीपुर 91/2006 11. जमुई 51/2005 12. सोनो 25/2006 13. लक्ष्मीपुर 131/2005 14. लक्ष्मीपुर 26/2006 15. चन्दमण्डी 15/2005 16. खड़कपुर 176/2005 पी० डब्लु 17. लक्ष्मीपुर 26/2006	25(1-वी)ए, 26, 27, आर्म्स एक्ट 353, 307, 414, भा०द०वि० 4/5, 392, 120वी, 395 भा०द०वि० 384, भा०द०वि० 392, भा०द०वि० 392, भा०द०वि० 4/5, 342, 511, भा०द०वि०  यु/एस०-392 भा०द०वि० 414, भा०द०वि० 394, 307, 27, आर्म्स एक्ट 353, 306, भा०द०वि० 392, भा०द०वि० 4/5, 395 4/5, 392, भा०द०वि० 302, 379, भा० द०वि०	C. J. M. M. A. Karim C. J. M. MUNGER M. A. Karim R. DAS R. choubay R. choubay R. choubay F. T. C. 2 <sup>nd</sup> C. J. M. MUNGER R. choubay M. A. Karim F. T. C. 1 <sup>st</sup> C. J. M. C. J. M. C. J. M. C. J. M. C. J. M. C. J. M. MUNGER C. J. M.
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क्र० सं०	हाजत पंजी संख्या	कारा प्रवेश की तिथि	बंदी का नाम एवं पिता का नाम	उम्र	बाद संख्या	धारा	न्यायालय का नाम
39	1214/06	25.06.2006	डमरू तांती पे० सुरेन्द्र तांती	19 वर्ष	1.लक्ष्मीपुर 90/2006 एस० टी० 529/2006 2.जमुई 140/2006	396, भा०द०वि० 394, भा०द०वि०	F.T.C.5th R.Choubay
39	1237/06	03.07.06	दिलिप मरांडी पे० रामजी मरांडी	32 वर्ष	आज्ञा -70/2006 एसटी० 387/2006	32,307,भाद०वि०	F.T.C. 4th
49	1246/06	04.07.06	भरत यादव पे० गिरो यादव	30 वर्ष	1.जमुई-102/2005 एसटी०-419/2006 2.जमुई-77/2001	25(1-बी)ए,26, 35 आर्म्स एक्ट 302/34-गा०द०वि०	A.D.J. C.J.M
41	1258/06	11.07.06	राजकुमार दास पे० दशरथ दास	26 वर्ष	1.लक्ष्मीपुर 55/06 2.वैल्हा 17/05 पी/डबल्लु 3.खडकपुर 4/05 पी/डबल्लु 4.जमालपुर 2/03 पी/डबल्लु 5.लक्ष्मीपुर 75/05	147,148,,149,302, भा०द०वि० 27 आर्म्स एक्ट एंड 17 सी० एल०ए० 396,427/34 भा०द०वि० एंड 17 सी०एल०ए०	C.J.M.MUNGER C.J.M.MUNGER C.J.M.
42	1424/06	28.07.03	कैलाश तुरी पे० बाजो तुरी	26 वर्ष	1.जमुई 140/2002 एस०टी०225/2005 2.आज्ञा 121/1998 एस०टी० 51822004	224,323,325,307,120बी, भा०द०वि एंड 3/4 इ०एक्स०इ०ओ एक्ट 147,176,354 भा०द०वि०	A.D.J. F.T.C.5th F.T.C.3rd
43	426/06	28.07.03	दहरू नैया पे० जागो नैया	36 वर्ष	1.जमुई 126/03 2.एसटी० 146/98 3.जमुई 40/2002	302234 भा०द०वि० 224,225,307,120बी,345 इ०एक्स०इ०ओ एक्ट	FT.C.5th
44	1434/06	31.07.06	मुरारी यादव पे० बैजनाथ यादव	24 वर्ष	1.सिकन्दरा 42/2004 एस०टी० 144/2004 2.जमुई 109/2003 3.जी०आर 325/00 एस०टी० 5/2007 4.सिकन्दरा 86/2003	45/302/34 भा०द०वि० 302/34, भा०द०वि० 27 आर्म्स एक्ट 147,148,149, 323,224,307,526,504, भा०द०वि० 147,148,149,448,341,323,307,504/34, भा०द०वि०	A.D.J.F.T.C.2nd F.T.C.1st C.J.M
45	1468/06	04.08.06	सिकन्दर खान पे० निजामुदीन खान	24 वर्ष	चन्द्रमण्डी 50/2003 एस०टी० 27/07	364,ए भा०द०वि०	F.T.C.1st